

GOVERNMENT OF INDIA
MINISTRY OF HUMAN RESOURCE DEVELOPMENT
DEPARTMENT OF HIGHER EDUCATION

LOK SABHA
UNSTARRED QUESTION NO.2304
TO BE ANSWERED ON 31st July, 2017

Irregularities in Law Academy

2304. PROF. SAUGATA ROY:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Kerala Law Academy, Thiruvananthapuram is affiliated with Kerala University;
- (b) if so, the details thereof including the affiliation number and date of affiliation;
- (c) whether University Grants Commission (UGC) gives/has given any financial assistance/funds for any programme/projects of the University of Kerala and the Kerala Law Academy;
- (d) if so, the details thereof; and
- (e) whether the UGC or Government has noticed that a number of irregularities are reportedly going on in Kerala Law Academy including the matter relating to the qualifications of the Principal of the institute?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT
(DR. MAHENDRA NATH PANDEY)**

(a) & (b): Yes Madam. The University Grants Commission (UGC) has informed that the Kerala Law Academy Law College is included under Section 2(f) and 12(B) of the UGC Act, 1956 and is a college affiliated to Kerala University.

(c) & (d): UGC has allocated a grant of Rs.15,76,00,000/- to University of Kerala under General Development Assistance Scheme during XII plan period. Out of this, a grant of Rs.6,30,40,000/- has already been released to the university. Besides, a grant of Rs.1,92,50,000/- (non-recurring- 90,00,000/- + recurring-1,02,50,000/-) has been allocated to University of Kerala under the scheme of Preservation and Promotion of Endangered and Indigenous Languages and a grant of Rs.1,10,50,000/- (non-recurring- 90,00,000/- + recurring-20,50,000/-) has already been released.

(e): UGC has received two complaints from students of Kerala Law Academy. The complaints have been forwarded to the Director, Department of Collegiate Education, Thiruvananthapuram for necessary action.